NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 2100 of 2019
IN
Company Appeal (AT) (Insolvency) No. 134 of 2019

IN THE MATTER OF:

JM Financial Asset Reconstruction Company Ltd. ...Appellant

Vs.

M/s. Well-Do Holdings and Exports Pvt. Ltd. & Ors. ...Respondents

Present: For Respondents: - Mr. Mullepadi Rambabn and Mr. N. Eswara Raj, Advocate for R-2.

Mr. Ankur Kasyap, Advocate for R-3

O R D E R

29.07.2019– Learned counsel for the Appellant submits that the order under Section 31 of the Insolvency and Bankruptcy Code, 2016 has already been passed by the Adjudicating Authority (National Company Law Tribunal) on 26th July, 2019 and thereby the order of this Appellate Tribunal is complied with. In the circumstance, no further order is required to be passed.

I.A. No. 2100 of 2019 stands disposed of.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

Ar/g